

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 556 of 2020**

**IN THE MATTER OF:**

**M/s Invest Assets Securitisation & Reconstruction  
Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s Girnar Fibers Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Mr. Anoop Prakash Awasthi, Advocate.**

**For Respondent: Mr. Manish Jain and Ms. Divya Sharma, Advocates.**

**O R D E R**  
**(Virtual Mode)**

**23.02.2021** On 09.02.2021 Learned Counsel for the Respondent submitted that he has filed two judgments, out of which one is wrong judgment. He was directed to file correct judgment.

2. Today, when the case was called out Learned Counsel for the Respondent submits that he has filed correct judgment on 17.02.2021.

3. From the perusal of the judgment filed on behalf of the Respondent copy of the order passed in *Company Appeal (AT) (Insolvency) No. 385 of 2020 "Bishal Jaiswal V/s Asset Reconstruction Company (India) Ltd. & Anr."*

4. This Appellate Tribunal takes judicial note of the fact that Hon'ble Supreme Court of India while issuing notice in '*V. Padmakumar*' case has stayed the further proceedings in "*Bishal Jaiswal V/s Asset Reconstruction Company (India) Ltd. & Anr.*" pending before this Appellate Tribunal.

5. List the Appeal 'For Admission (After Notice) on **6<sup>th</sup> April, 2021**.

6. On next date, parties will inform this Appellate Tribunal about status of

*Cont.....*

the proceedings in '*V. Padmakumar*' case pending before the Hon'ble Supreme Court of India.

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

R.N./ nn /